

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

CA No. 207/C-II/2017 in  
CP No. 88(ND)/2014

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
11.01.2018**

**NAME OF THE COMPANY : Jubilant Infraconpvt. Ltd.**

**SECTION OF THE COMPANIES ACT : 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s)	:	Counsel for the Petitioner	
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	For the Respondent (s)	:	Counsel for the Respondent	
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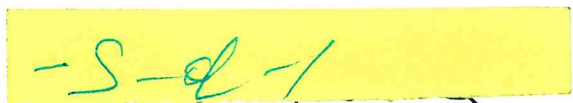
**ORDER**

An application CA No. 10/2018 has been filed by the Decree Holder praying for release of the three post dated cheques amounting to Rs.15 crores which were entrusted to the Bench Officer. Notice of the same is accepted by the Ld. Counsel for the Judgment Debtor. He has no objection to the same. The cheques be released by the Bench Officer to the Decree Holder through counsel, under acknowledgement of receipt, under acknowledgement of receipt.

CAs disposed off.

  
-S-d-1

**(Deepa Krishan)  
Member (T)**

  
-S-d-1

**(Ina Malhotra)  
Member (J)**